

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,
AT HYDERABAD.

O.A. No. 542 of 1993.

Date: September 3, 1996.

Between:

K.Ramaiah. Applicant.

And

1. The Director, (Telegraphic Traffic), A.P.Telcomm., Telecommunications, Hyderabad.
2. Senior Superintendent, (Tele.Traffic) Kurnool Division, Telecommunications Dept., Kurnool, A.P. Respondents.

Counsel for the Applicant: Shri V.Venkateswara Rao.

Counsel for the Respondents: Shri N.V.Raghava Reddy, Addl. Standing counsel for Respondents.

CORAM:

HON'BLE SHRI JUSTICE B.C.SAKSENA, VICE-CHAIRMAN, ALLAHABAD BENCH.

HON'BLE SHRI R.RANGARAJAN, MEMBER (A).

ORDER

(AS PER HON'BLE SHRI. JUSTICE B.C.SAKSENA, VICE CHAIRMAN,
ALLAHABAD BENCH.

This O.A., was listed yesterday. At the request of the learned counsel for the applicant it was directed to come up today. When the case was called none was present. We have gone through the pleadings.

2. The applicant through this O.A., challenges the Order of reduction dated 29-4-1992 issued by Respondent No.2 as also the Order passed by Respondent No.1

It is clearly well settled that this Tribunal cannot assess the evidence on its own or reach to its own conclusions based on such. The findings of facts recorded by the Disciplinary Authority or the Appellate Authority are final unless they could be shown to be based on no evidence or to be perverse. No such averment has been made in the O.A. The findings of the Disciplinary Authority are based on the evidence recorded ~~by~~ at the Disciplinary Proceedings. The order passed by the Appellate Authority is a speaking order and we do not find any infirmity in the said order.

6. In view of the above, there is no merit in the O.A., and it is dismissed. Parties to bear their costs.

one

R. RANGARAJAN
Member (A)

B.C.Saksema
B.C. SAKSENA, J
Vice-Chairman
Allahabad Bench.

Date: September 3, 1996.

Pronounced in open Court.

11146-696
Dy. Registrar (J).

sss.

OA.542/93.

5

68

8

Copy to:-

1. The Director(Telegraphic Traffic), A.P.Telem, Telecommunications, Hyd.
2. Senior Superintendent, (Tele Traffic), Kurnool Division, Telecommunications, Dept. Kurnool, A.P.
3. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.V.Raghava Reddy, Adel. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

① 3/96
009-542/93

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

FROM MR. JUSTICE B.C. SAKSENIA, V.C.
THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 3/9/96

ORDER/JUDGEMENT
D.A. No./R.R./C.P. No.

C.A. No.

542/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPENDED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II. COURT

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
मेधापुर/DESPATCH

12 SEP 1996

हैदराबाद न्यायपीठ
HYDERABAD BENCH

20